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PART I.

Appointments, Postings, Transfers, Powers, Leave, and other Personal Notices.

HOME, REVENUE AND FINANCE DEPARTMENTS.

NOTIFICATIONS.

The 11th September 1937.

No. 10957—2C/2-3/37-A.—On being relieved of his officiating appointment as Magistrate and Collector of Balasore, the

services of Mr. R. L. Narasimham, I.C.S., Joint Magistrate and Deputy Collector, are replaced at the disposal of the Government of Bihar.

The 11th September 1937.

No. 10971—2C/2-3/37-A.—Mr. D. P. Sinha Sharma, I.C.S., Joint Magistrate and Deputy Collector, on return from leave, is appointed to act as Magistrate and Collector of Balasore.

The 15th September 1937.

No. 11038—ID/4-18/37-A.—B a b u Manmatha Nath Basu, Deputy Magistrate and Deputy Collector in charge of the Bhadrak subdivision of the district of Balasore, is granted leave on average pay for the period from the 21st October to the 23rd December 1937 both days inclusive under rules 288, 289 and 291 of the Bihar and Orissa Service Code.

The 15th September 1937.

No. 11042—ID/4-18/37-A.—Mr. Prabhat Chandra Patra, Deputy Magistrate and Deputy Collector at the headquarters station of the district of Cuttack, is appointed to hold charge of the Bhadrak subdivision of the district of Balasore during the absence, on leave, of Babu Manmatha Nath Basu or until further orders.

Notification no. 8131-A., dated the 25th July 1937, appointing him as Subdivisional Officer and Special Assistant Agent, Nawrangapur in the district of Koraput, is cancelled.

P. T. MANSFIELD,

Chief Secretary to Government.

The 12th September 1937.

No. 3386—S-57/37-R.—Babu Satish Chandra Banarji, Deputy Collector, whose services have been placed at the disposal of the Revenue Department in the Home (Appointment) Department notification no. 1031—ID-23/37-A., dated the 24th August 1937, is appointed on special duty in the office of the Settlement Officer of Ganjam and Koraput in connection with the preparation of Record-of-Rights and settlement of rents under the Madras Estates Land Act in the said districts.

By order of the Governor,

P. T. MANSFIELD,

Chief Secretary to Government.

The 15th September 1937.

No. 11049-P.—The following notification, issued by the Government of Bihar in the Political and Appointment Departments, is republished for general information.

P. T. MANSFIELD,

Chief Secretary to Government.

The 3rd September 1937.

No. 2422-P.—On being relieved of his appointment as Officiating Superintendent of Police, Shahabad, the services of Mr. F. F. P. Gill, I.P., are placed at the disposal of the Government of Orissa, with effect from the date on which he takes over charge of the office of the Assistant to the Inspector-General of Police of that Province.

W. B. BRETT,

Chief Secretary to Government.

HEALTH AND LOCAL SELF-GOVERNMENT DEPARTMENT.

NOTIFICATION.

The 10th September 1937.

No. 5950-L. S.-G.—In exercise of the powers conferred by section 14 of the Bihar and Orissa Municipal Act, 1922 (Bihar and Orissa Act VII of 1922), the Government of Orissa are pleased to appoint the following persons to be Commissioners of the Cuttack Municipality in the district of Cuttack:—

The Officer in charge of Town Khasmahals.

Babu Kooverji Karson Rathor.

Babu Bhagirathi Mahapatra.

Babu Prafulla Kumar Patra.

Babu Bichitrananda Das.

Babu Lokenath Ram.

By order of the Governor,

E. R. WOOD,

Secretary to Government.

SUBORDINATE CIVIL SERVICE. HOME, REVENUE AND FINANCE DEPARTMENTS.

The 12th September 1937.

No. 10998—4P-34/37-A.—Under section 37 of the Code of Criminal Procedure, 1898 (Act V of 1898), Babu Damodar Kumar Mardaraj, Sub-Deputy Magistrate of Khondmals, is invested with the following additional powers specified in the IV Schedule of the said Code, as powers which the Provincial Government may confer on a Magistrate of the second class:—

1. Power to take cognizance of offences without complaint, section 190.
2. Power to authorise detention of a person in the custody of the police during a police investigation, section 167.
3. Power to commit for trial, section 206.
4. Power to make order as to first offenders, section 562.

P. T. MANSFIELD,

Chief Secretary to Government.

OFFICE OF THE COMMISSIONER OF INCOME-TAX, BIHAR AND ORISSA.

The 7th September 1937.

No. A-189/4.—In supersession of this office notification no. A-192/7, dated the 23rd October 1936, and in exercise of the powers conferred on me by sub-section (4) of section 5 of the Indian Income-tax Act (XI of 1922), I hereby appoint the Income-tax Officer, Ranchi-Cum-Salaries Circle, Ranchi, and the Assistant Commissioner of Income-tax, Southern Range, Purulia, to perform the functions of Income-tax Officer and Assistant Commissioner, respectively, in respect of all non-residents including non-resident share-holders of Companies whose income arises exclusively in the Provinces of Bihar and Orissa and who are assessed direct and not through statutory agents under section 43 of the Act.

W. R. WALL,
Commissioner.

PUBLIC WORKS DEPARTMENT.

NOTIFICATIONS.

The 10th September 1937.

No. 9747—IL-35-37-E.—In modification of notification no. 8777-E., dated the 12th August 1937, Mr. J. Bakshi, Executive Engineer, Southern Division, is granted leave on average pay for two months and six days, under rules 77 and 81 of the Fundamental Rules, with effect from the 30th August 1937.

By order of the Governor,
A. VIPAN,
Secretary to Government.

The 14th/15th September 1937.

No. 9855—IC-2/37-E.—The following notification, issued by the Government of

Madras in the Public Works Department (General), is published for general information.

By order of the Governor,
A. VIPAN,

Secretary to Government.

The 3rd September 1937.

G. O. No. M. S. 1806.—The services of Mr. A. Vipan, M.I.C.E., Superintending Engineer, are placed permanently at the disposal of the Government of Orissa, with effect from the 1st April 1936.

By order of H. E. the Governor,
W. SCOTT BROWN,
Secretary to Government.

PUBLISHED UNDER THE AUTHORITY OF THE HIGH COURT OF JUDICATURE AT PATNA.

NOTIFICATION.

The 7th September 1937.

No 18-A.—Sriman Ganesh Mahapatro Mahasayo, Agency Subordinate Judge of Jeypore in the district of Koraput, is granted leave on average pay for sixteen days under Fundamental Rules 77 and 82 (b) of the Madras Government, with effect from the 18th June 1937 with permission to affix Sunday, the 4th July 1937, to the leave.

By order of the High Court,
S. K. DAS,
Registrar.

OFFICE OF THE REVENUE COMMISSIONER.

NOTIFICATION.

The 13th September 1937.

No. 2124-Regn.—Babu Upendranath Mahanti, Relieving Sub-Registrar, Cuttack, is appointed to act as Sub-Registrar of Surada in the district of Ganjam until further orders.

J. R. DAIN,
Inspector-General of Registration.